

1	2	3	4	5	6
10	Tripura	19904	1129.15	5040	2028.19
11	Arunachal Pradesh	2001	53.33	4395	1664.29
12	Mizoram	4225	792.96	2778	1363.15
13	Manipur	7945	367.95	8305	2556.62
14	Sikkim	1647	60.76	1972	1169.97
SUB TOTAL :		203045	8633.18	103424	35563.11
<b>C Eastern Region</b>					
15	Bihar	95869	4562.89	73750	38555.03
16	Jharkhand	62692	3466.57	57250	16218.19
17	Orissa	391540	25994.44	283202	121707.35
18	West Bengal	522201	46549.19	338425	91282.91
19	A & N Islands (UT)	1742	26.56	421	104.82
SUB TOTAL :		1074043	80599.65	753048	267868.30
<b>D Central Region</b>					
20	Chhattisgarh	133695	3242.31	61467	30861.40
21	Madhya Pradesh	150845	9203.35	53607	19088.23
22	Uttarakhand	30078	1310.88	95736	82381.04
23	Uttar Pradesh	330279	19774.47	115954	61212.55
SUB TOTAL :		644896	33531.01	326763	193543.22
<b>E Western Region</b>					
24	Goa	5306	747.71	4599	2200.96
25	Gujarat	87821	5635.25	32130	12024.79
26	Maharashtra	379607	26680.27	409821	102130.14
SUB TOTAL :		472734	33063.23	446550	116355.90
<b>F Southern Region</b>					
27	Andhra Pradesh	1007071	97125.26	808203	538569.68
28	Karnataka	484376	38849.06	231633	138957.73
29	Kerala	297022	22331.01	341230	80974.31
30	Tamil Nadu & UTP	618441	51638.86	480307	271575.60
SUB TOTAL :		2406910	209944.20	1861373	1030077.32
GRAND TOTAL :		5009794	378538.94	3625941	1699990.66

**Unaccounted money to Indian nationals in Liechtenstein**

321. SHRI PRAKASH JAVADEKAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that German tax authorities have sent to the Indian Government bank details of Indian nationals who have stashed their unaccounted money in a bank in Liechtenstein;

(b) if so, the details thereof; and

(c) the details of action taken, or proposed to be taken by Government against these people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The German tax authorities have given to the Indian Government information available with them regarding accounts concerning Indian nationals with the LGT Bank of Liechtenstein.

(b) The information has been provided by the German authorities under the Article concerning exchange of information of the Double Taxation Avoidance Agreement (DTAA) between India and Germany read with the Protocol thereto. The disclosure of the same is governed by the secrecy provisions of the said Article of the DTAA, which provides that any information received by a State shall be treated as secret and shall be disclosed only to persons or authorities involved in the assessment or collection of, the enforcement or prosecution in respect of, or the determination of appeals in relation to, the taxes covered by the DTAA. The German authorities, while giving the information, have emphasized that the information is subject to the confidentiality provisions of the DTAA and may be used only for the tax purposes specified therein.

(c) The information was immediately forwarded to the concerned Income-tax authorities for initiating necessary action. The assessment proceedings in the cases of the persons involved have been reopened under the Income-tax Act, 1961. Similar action under the provisions of the Wealth-tax Act, 1957 has also been initiated.

#### **Harnessing of black money for National Developmental Works**

322. SHRI KALRAJ MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether the question of harnessing black money stashed away in foreign banks like Swiss banks for nation building was discussed at G-20 summit this year;

(b) if so, the details of the discussion and outcome thereof; and

(c) the steps and strategy to be adopted for harnessing such money for national developmental works?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No, Sir.

(b) Question does not arise.

(c) The Government has intensified its efforts to negotiate Agreements having an article on exchange of information through which tax related information can be obtained from foreign countries for appropriate action under the tax laws.